

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 126 of 2020**

**IN THE MATTER OF:**

**Delite Properties Pvt. Ltd.**

**...Appellant**

**Versus**

**Sudhir Goenka**

**...Respondent**

**Present: -**

**For Appellant: Mr. Surjadipta Seth, Advocate.**

**For Respondent: Ms. Samiksha Gupta, Advocate.**

**O R D E R**  
**(Virtual Mode)**

**20.01.2021** Heard learned counsel for the Appellant. Learned Counsel for the Respondent is also present. After hearing, learned counsel for the Appellant referred about the settlement arrived between the parties although it has been referred in Page 66 of the Appeal Paper Book.

Learned Counsel for the Appellant is directed to file legible copy of the aforesaid settlement arrived between the parties so that this Tribunal will be in a position to appreciate the facts in a perspective manner.

List the Appeal 'For Admission (After Notice)' on **11<sup>th</sup> February, 2021.**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**